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Government of India  
Ministry of Finance  
(Department of Revenue & Insurance)

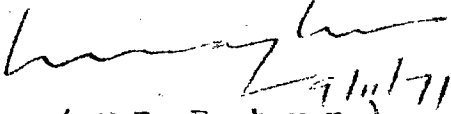
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New Delhi, the 9th November, 1971.

NOTIFICATION  
INCOME TAX

NO. 317 (F.No.403/50/71-ITCC): In supersession of the Notification No. 76 (F.No.404/42/71-ITCC dated 11th March, 1971 and No. 89 (F.No.404/35/71-ITCC) dated 24th March, 1971 and in exercise of the powers conferred by Rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby authorises Shri V.J. Karnik, Commissioner of Income-tax to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with immediate effect.

  
( K.R. Raghavan )

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 317 (F.No.403/50/71-ITCC):

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2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, I.R.S. (DT) Staff College, Nagpur.
5. The Chief Secretary, Govt. of Maharashtra, Bombay.
6. The Chief Secretary, Govt. of Madhya Pradesh, Bhopal.
7. The Accountant General, Maharashtra, Bombay.
8. The Com-troller & Auditor General of India,  
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9. Shri P.B. Venkatasubramanian, Joint Secretary &  
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